

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 2

Central Excise Appeal No. 20621 of 2016

(Arising out of Order-in-Original No. MYS-EXCUS-000-COM-SB-011-15-16 dated 27/01/2016 passed by the Commissioner of Customs, Central Excise and Service Tax , Mysore)

Ripple Fragrance Pvt. Ltd.

(Unit-I), No. 2768 & 2769,
Haripriya Complex,
Temple Road, V.V Mohalla
Mysore – 570 002
Karnataka

Appellant(s)

VERSUS

**Commissioner of Central
Excise, Customs and Service
Tax, Mysore**

S1-S2, Vinaya Marga,
Siddhartha Nagar,
Mysore - 570 011
Karnataka

Respondent(s)

APPEARANCE:

Mr. Suja K., Advocate for the Appellant
Mr. K. Vishwanath, AR for the Respondent

CORAM:

**HON'BLE MR. P.A. AUGUSTIAN, MEMBER (JUDICIAL)
HON'BLE MR. PULLELA NAGESWARA RAO, MEMBER
(TECHNICAL)**

Final Order No. 20296 / 2023

Date of Hearing: 10/04/2023

Date of Decision: 10/04/2023

As Per Bench

Learned Counsel for the appellant submits that they have availed the Sabka Vishwas (Legal Dispute Resolution) Scheme, 2019. Learned AR for the Department has submitted that the availment of the scheme has been accepted by the Department and Discharge Certificate in Form-4 has also been issued by the Designated Committee, which is placed on record. Consequently, the present appeal is dismissed as deemed to have been withdrawn.

(Dictated and pronounced in open court)

(P.A. AUGUSTIAN)
MEMBER (JUDICIAL)

(PULLELA NAGESWARA RAO)
MEMBER (TECHNICAL)

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